

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT - IV

25.

C.P.(IB)-2001(MB)/2019

CORAM:

SHRI RAJASEKHAR V.K.
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY
MEMBER (T)

ORDER SHEET OF THE HEARING HELD ON 10.01.2020

NAME OF THE PARTIES:

Shree Balaji Corporation
v/s.
Nova Textile Pvt. Ltd.

SECTION: 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016.

ORDER

1. Ld. Counsel for the parties present.
2. Consent Terms are filed in the matter, which have been taken on record. C.P.(IB)-2001(MB)/2019 is **dismissed** as withdrawn in accordance with the Consent Terms. Liberty is, however, granted to the Opeational Creditor to approach this Tribunal again in case there is any default. File be consigned to records.

Sd/-

RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-

RAJASEKHAR V.K.
Member (Judicial)